

Central Administrative Tribunal
Principal Bench

O.A. No. 1347 of 1999
M.A. No. 974 of 2000

New Delhi, dated this the 15th March, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Chaman Lal, IAS,
Labour Commissioner,
15, Rajpur Road, Delhi-110054.
R/o 33/35, Rajpur Road,
Delhi-110054. Applicant

(By Advocate: Shri M.L. Bhargava)

Versus

1. Union of India through
the Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. Secretary,
Ministry of Personnel, Public Grievances
& Pensions,
North Block, New Delhi.
3. Secretary,
Union Public Service Commission,
Dholpur House,
New Delhi. Respondents

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. Applicant's counsel states that this case is on all fours with the Tribunal's order dated 13.3.2000 in O.A. No. 457/98 M.P. Tyagi Vs. Union of India & others, a copy of which is annexed with M.A. No. 974/2000 (Annexure VI).

3. Respondents' counsel Shri V.S.R. Krishna is not able to show how this case is any different

from that covered by the aforesaid Tribunal's order in M.P. Tyagi's case (supra).

4. In the result the O.A. succeeds and is allowed to the extent the benefits contained in the Tribunal's order dated 13.3.2000 in O.A. No. 457/98, with such consequential benefits as have been given in M.P. Tyagi's case (supra), should also be extended to applicant, as expeditiously as possible and preferably by 30.4.2001 as applicant is stated to be superannuating by that date. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

'gk'

S.R. Adige
(S.R. Adige)
Vice Chairman (A)